OFFICE OF THE DISTRICT & SESSIONS JUDGE,
NORTH-EAST DISTRICT, KARKARDOOMA COURTS, DELHI.

ORDER

In partial modification of this office earlier order no.2129-2137/Power/Judl./N-E/KKD/Delhi/2019 dated 20.04.2019 and in compliance of the order dated 27.10.2017 passed in W.P. (Civil) No. 2162/2015 titled as "H. V. Kumar & Ors. Vs. Delhi Treasury & Bar Council of Delhi & Ors.", **Sh. Sunil Chaudhary, Special Judge (NDPS)**, North-East District, is hereby appointed as **Reviewing Authority** with the responsibility of reviewing, **on a monthly basis**, the amount deposited in court, their timely renewals, etc.

The Reviewing Authority is hereby requested to submit the review report to the undersigned for onward transmission to the Hon'ble High Court of Delhi.

However, any correspondence with the District & Sessions Judge (H.Q.) and the Hon'ble High Court of Delhi, shall be done only through the undersigned.

(DR. SUDHIR KUMAR JAIN)
District & Sessions Judge,
North-East District,
Karkardooma Courts, Delhi

No. 206-213 **/Power/Judl./N-E/KKD/Delhi/2020** **Dated :** 10/01/2020

Copy forwarded for information and necessary action:-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
3. The Judicial Officers concerned.
4. The Administrative Officers (Judl.) of Litigation Branch, North-East District, Karkardooma Courts, Delhi.
5. The Website Committee, Tis Hazari Courts & Karkardooma Courts, Delhi.
6. R&I Branch to upload the same on LAYERS.
7. P.S./Reader to the undersigned.

District & Sessions Judge,
North-East District,
Karkardooma Courts, Delhi.